

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 382/MP/2018

Subject : Petition under Section 79 of the Electricity Act read with Regulations 15 and 16 of the Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015 seeking the exercise of the power to relax and remove difficulties on the aspect of the severe under-recovery of variable charges under Regulation 13.3 for the Five (5) Gas Based Generating Stations of NTPC.

Petitioner : NTPC Limited

Respondent : Power System Operation Corporation Limited (POSOCO)

Date of Hearing : 9.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Anand K. Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Ashok Rajan, POSOCO

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking relaxation of the provisions of Regulation 13.3 of the Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015 in so far as the five (5) gas based stations of the Petitioner are concerned and to direct that when RLNG power is scheduled, there would be a truing up of the variable charges to the extent of schedule. Learned counsel further submitted that the Petitioner has not impleaded the beneficiaries of the generating stations as party to the Petition. However, if it is required then the Petitioner shall implead the same. Learned counsel requested the Commission to issue notice to the Respondent.

2. The representative of POSOCO requested for time to file reply to the Petition.
3. After hearing the learned counsel for the Petitioner and the representative of POSOCO, the Commission admitted the Petition and directed to issue notice to the Respondent.
4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not served already. The Respondent was directed to file its reply by 30.5.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 13.6.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. As regards to the impleadment of the beneficiaries of the generating stations as party to the Petition, the Commission observed that the same will be decided after

receiving the views of the POSOCO.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**